

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

O.A. 1362/98

New Delhi, this the 15th day of September, 2000.

Hon'ble Mr. Justice V.Rajagopala Reddy, VC (J)  
Hon'ble Mr. S.A.T.Rizvi, M (A)

Sh. Dori Lal Mishra (Retd. SPM), S/O  
Late Sh. Chunni Lal Mishra, R/O 67,  
Friends Enclave, East Block, Nangloi,  
Delhi-41.

(By Advocate: Applicant in person) ....Applicant.

VERSUS

1. Union of India through Secretary, Ministry of Communication, Deptt. of Posts, Parliament Street, New Delhi-1.
2. Director Postal Services (P), Office of Chief Post Master General, Delhi Circle, New Delhi - 1. ....Respondents.

(By Advocate: Sh. A.K.Bhardwaj)

ORDER (ORAL)

By Hon'ble Mr. Justice, V.Rajagopala Reddy, VC (J):

Heard the applicant and the learned counsel for the respondents.

2. The OA is barred by principle of res-judicata. The applicant has already filed the OA-2398/96 against the impugned order of the disciplinary authority and the same was dismissed on the ground of limitation vide order dated 12.11.96. Thereafter he filed RA-27/97 against the said order in OA and limited his relief for the disposal of the representation dated 30.11.96 by the respondents. The Tribunal allowed the request of the applicant and directed the respondents to consider his representation dated 30.11.96.

✓

(2)

(A)

3. The OA is, therefore, liable to be dismissed in the principle of res-judicata. The applicant states that the representation has been decided on 13.5.97 and the order OA has been filed within the period of limitation. It is no ground to interfere with the order of the disciplinary authority penalising the applicant. As the disciplinary authority's order has become final in view of dismissal of earlier OA, the present OA is dismissed, with costs of Rs.1000/- (Rupees One Thousand only) imposed on the applicant.

S.A.T.Rizvi

(S.A.T.Rizvi)  
Member (A)

/sunil/

Ambramnath

(V.Rajagopal Reddy)  
V.C. (J)